

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.2486/2004

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Friday, this the 15th day of October 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

Jagan Nath
C/o General Workers Trade Union (Regd.)
19/19, Moti Bagh, Sarai Rohilla
Delhi-35
And at present at:
R/o VPO Bathgaon
District – Sonepat (Haryana)

(By Advocate: Shri Vijay Singh Charak)

..Applicant

Versus

1. M/s National Environment Engineering
Research Institute
Chandrawal Water Works No.2
Khyabari Pass, Mall Road, Delhi
2. The Director
Central Public Health Engineering
Research Institute, Nehru Marg
Nagpur-3
3. The Scientist Incharge
Council of Scientifics & Industrial
Anusandhan Bhawan, Rafi Marg
New Delhi-1

..Respondents

ORDER (ORAL)

Justice V.S. Aggarwal:

Learned counsel for applicant states that since this Tribunal does not have the jurisdiction to entertain the petition, he may be permitted to withdraw the same with liberty to file a writ petition before the Delhi High Court.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn. By way of abundant caution, we make it clear that nothing said herein would be any expression on the merits of the matter.

S. K. Naik
(S. K. Naik)
Member (A)

/sunil/

V. S. Aggarwal
(V. S. Aggarwal)
Chairman